

17. While agreeing with the suggested parameters for identification of NGO's, location of their projects and norms of financial assistance to them under the various schemes of the Ministry, it is strongly recommended that the system of extending financial assistance to the NGOs be decentralised. For this purpose an appropriate coordination forum may be set up at the State and district levels. The district level forum with representatives of NGOs, panchayati raj organisations, development officers should select NGOs, identify projects and determine scale of financial assistance as per prescribed parameters. State level forum should facilitate training of NGOs, their networking and linkage with panchayati raj institutions. In respect of those areas of the country where NGO movement is weak or under-developed, Programmes of the Welfare Ministry may be implemented by other agencies such as DRDAs, panchayats, government corporations or even government departments. A programme of training for NGO formation in areas which are not served/poorly served by NGOs may also be taken up.

18. There is increasing frustration among the beneficiaries belonging to SCs, STs, OBCs. and Minorities on account of reluctant of banks to extend credit to various self employment programmes despite directions of the Ministry of Finance and RBI. Central Government should immediately take appropriate measures to ensure that credit for these programmes is extended by banks to the beneficiaries without delay and harassment and priority sector-lending is not hampered. However, Central level Finance Development Corporations and State level Channelising agencies must ensure that genuine beneficiaries are identified, viable projects with forward and backward linkages are prepared, training is skilled development imparted and delivery system is suitably strengthened for eliminating leakages, provision of support services and timely recovery of loan.

19. State channelising agencies through which self employment programme for weaker sections are implemented should be revamped and wherever necessary, strengthened to discharge their responsibilities effectively. The existing DRDA/ITDP set up may appropriately utilised as field unit where channelising agencies do not have their own institutional arrangements at the district level.

20. Welfare Ministry may undertake at the earliest intensive review of the whole gamut of relationship between National level Finance Development Corporations and State level Channelising Agencies including the conditionalities under which financial assistance is extended for evolving an arrangement satisfactory to both.

21. Welfare Ministry may consider permitting a larger percentage of funds on a matching basis to States under their programmes for improving the delivery system and undertaking effective monitoring and evaluation.

### Human Rights Courts

835. SHRI GABHAJI MANGAJI THAKORE : Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Union Government propose to set up Human Rights Courts in States to lessen the litigation cases in High Courts and the Supreme Courts;

(b) if so, the details thereof:

(c) whether any suggestion has been made by the Chief Justice of India recently in this regard:

(d) if so, the details thereof:

(e) whether any directive has been issued to all the State Governments/Union Territories in this regard; and

(f) if so, their response thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SYED SIBTEY RAZI) : (a) and (b). Section 30 of Protection of Human Rights Act, 1993 provides for specifying a Court of Sessions for each district to be a Human Rights Court to try offences arising out of violation of human rights. This is an enabling provision and it is upto the State Governments to decide the question of setting up Human Rights Courts with the concurrence of the High Courts.

(c) and (d). As per a report in the Deccan Chronicle dated 28.1.1996, the Chief Justice of India called for establishment of Courts to deal exclusively with human rights as designating regular Courts as 'Human Right's Courts' might over-burden the Courts and delay disposal of the cases.

(e) and (f). Section 30 of the Protection of Human Rights Act, 1993 does not preclude the setting up of a separate Sessions Court, distinct from the regular Sessions Court, for trial of human rights cases, However the question whether there should be such a separate Court for such offences is one to be decided by the State Government with concurrence of the High Court having regard to the number of human rights cases to be dealt with as well as to the State of pendency of cases in the regular courts.

### Cellular Phone to Government Officials

836. SHRIMATI PRATIBHA DEVI SINGH PATIL : Will the Minister of Communications be pleased to state:

(a) whether the telecom commission has recommended that Government officials be provided with cellular phones:

(b) if so, the details thereof: and

(c) the action taken or proposed to be taken by the Government in this regard?